

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1043  
ANSWERED ON:15.11.2010  
CONSTRUCTION OF PORTS  
Joshi Shri Mahesh;Patel Shri Devji

**Will the Minister of SHIPPING be pleased to state:**

- (a) the state-wise number of ports in the country;
- (b) whether the Government has conducted any studies regarding the feasibility of opening new ports in order to meet the increasing demand of port facilities;
- (c) the State-wise details of the funds provided for their upkeep during the last two years and in the current year;
- (d) the name of the States where new ports are proposed to be constructed;
- (e) whether the costal States are considering to provide land to the land lock States for the construction of ports;
- (f) if so , the details thereof; and
- (g) whether the Union Government will provide assistance to construct the ports?

**Answer**

MINISTER OF SHIPPING (SHRI G.K.VASAN)

(a): As per Indian Ports Act, 1908, the responsibility for development of Non-Major Ports vests with respective State Governments. Central Government is responsible for development of 13 Major Ports. The state-wise break-up of non-major ports is as follows:

Gujarat	-	40	Lakshadweep	-	10
Maharashtra	-	53	A & N Islands	-	24
Karnataka	-	10	Tamil Nadu	-	15
Andhra Pradesh	-	12	Goa	-	5
Orissa	-	2	Daman & Diu	-	2
Kerala	-	13	Pondicherry	-	1
West Bengal	-	1			

(b) to (g): The Government of India declares new major ports based on strategic requirements and possibilities of trade and commerce. Before doing so detailed feasibility studies are carried out. At that point of time, the State Government is requested to provide land for the constructions of port facilities. No funds are provided by the Government of India to the States for up keeping of non-major ports.